

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGSSPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 33568/2024

(Arising out of impugned final judgment and order dated 28-05-2024 in CRAD No. 738/2021 28-05-2024 in CRAD No. 725/2021 28-05-2024 in CRAD No. 726/2021 28-05-2024 in CRAD No. 728/2021 28-05-2024 in CRAD No. 715/2021 passed by the High Court Of Punjab & Haryana At Chandigarh)

JAGSEER SINGH

Petitioner(s)

VERSUS

BABA GURMEET SINGH @ MAHARAJ GURMEET SINGH  
@ GURMEET RAM RAHIM SINGH & ORS.

Respondent(s)

( IA No.194186/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.194184/2024-PERMISSION TO FILE PETITION (SLP/TP/WP/..) and IA No.194190/2024-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.194191/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES )

Date : 09-09-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI  
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Colin Gonsalves, Sr. Adv. (not present)  
Ms. Hetvi Patel, Adv.  
Mr. Nayab Gohar, Adv.  
Mr. Satya Mitra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

1. Permission to file SLP is granted.
2. Issue notice, returnable after four weeks.

(NISHA KHULBEY)  
SENIOR PERSONAL ASSISTANT

(MAMTA RAWAT)  
COURT MASTER (NSH)